

(d) whether all the Chakma refugees have since been sent to Bangladesh ; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH) : (a) and (b) Yes, Sir. It was decided at a meeting of district officials on December 29, 1986, that the repatriation of Bangladeshi Chakma refugees from the refugee camps in Tripura would begin on January 15th. This was to be confirmed by a group of refugees leaders who visited the Chittagong Hill Tracts in early January 1987. They returned from that visit unconvinced that the refugees would be safe if they returned. This assessment was reinforced by the continuing inflow of refugees, In the circumstances the refugees refused to leave.

(c) The matter of the return of the Chakma refugees has been discussed at all levels on numerous occasions between India and Bangladesh since the influx started in April, 1986, including at meetings between District officials, scheduled exclusively for this purpose. Most recently it was taken by PM and MOS(N) with President Ershad and the FM of Bangladesh at Kathmandu.

(d) No, Sir, as is evident from the above.

(e) Does not arise,

#### Development Boards in Maharashtra

671. SHRI SAMBHAJIRAO KAKADE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have taken any final decision on the resolution of the Maharashtra Legislative Assembly of 26 July, 1984 recommending the setting up of Development Boards in Maharashtra under Article 371(2) of the Constitution ; and

(b) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI) : (a) and (b) The matter is under consideration in consultation with the Government of Maharashtra.

#### Enactment of Anti-Sati Laws

672. SHRI AKHTAR HASAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Union Government have written to State Governments to enact anti-sati laws and enforce the same effectively ; and

(b) if so, the reaction of State Governments thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) and (b) The Union Government have not sent any communication to State Government regarding enactment of anti-sati laws. The Government of Rajasthan however, promulgated the Rajasthan Sati (Prevention) Ordinance, 1987 on 1st October, 1987. The proposal for a Central Legislation on the subject, is under consideration.

#### Central Investment in Various States

673. SHRI SOMNATH CHATTERJEE : Will the Minister of PLANNING be pleased to state :

(a) the share of Central investment in U.P., Madhya Pradesh, Gujarat, Rajasthan, Tamil Nadu, Bihar and Orissa during the last three years ;

(b) whether the share declined in these states ; and

(c) if so, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI SUKH RAM) : (a) Information on share of Central investment in these states during the last three years is not available as Central Plan expenditure is not accounted for State-wise.

(b) and (c) Do not arise.

#### Siltage of Ganga Upstream

674. SHRI AMAL DATTA : Will the Minister of WATER RESOURCES be pleased to refer to the reply given to Unstarred Question No. 2458 on 12-3-87